

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 105
(IB)-817(PB)/2019

IN THE MATTER OF:

Mr. Rahul Gupta

.... Applicant/petitioner

v.

Puri Construction Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Mr. Sandeep Bisht & Mr. Shikhar Shrivastav, Advs.

For the Respondent(s):

Mr. Pravin Bahadur & Mrs. Kanika, Advs.

ORDER

Ld. Counsel for the parties states that matter is settled and request sometime to complete the settlement and apply for withdrawal.

List for further consideration on 26.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)

06.09.2019
Ritu Sharma